## Issue of temporary press passes

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336. SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it  $i_s$  a fact that a number of correspondents have been given temporary passes since the 15th January, 1980;

(b) if so, the names of these correspondents and the papers they represent; and

(c) the duration of the period for which passes have been issued in each case?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

(b) and (c) The list is placed on the Table of the House. *[See* Appendix CXIII Annexure No. 27].

## Denial of Accereditation to Correspondents

337. SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to stat<sup>^</sup>.:

(a) whether it is a fact that a number of Accredited Correspondents have been removed from or denied fresh accreditation after 30th December, 1979;

(b) if GO, the names of such correspondents and papers these correspondents represented; and

(c) the reasons in each case for denial of accreditation or their removal?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) No,, Sir. No accredited correspondent has been removed from accreditation list. Fresh accreditations have not been denied to those who qualify according to the rules.

(b) and (c) Do not arise.

## to Questions

## Renewal of presscardg of the Acceredited Correspondents

338. SHRI HARI SHANKAR BHA-BRA: Will the Minister of INFORMA TION AND BROADCASTING be Pleased to state:

(a) whether it is a fact that the press cards of the accredited correspondents were renewed recently;

(b) whether it is also a fact that special letters from these correspondents were demanded about their

salaries/wages paid to them by their employers or newspaper owners;

(c) if so, whether this condition was fulfilled by the correspondents; and

(d) what are the names of those correspondents who sent information about their salaries/wages?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

(b) No, Sir, no certificate regarding salaries/wages was asked for.

(c) Does not arise.

(d) Does not arise.

Changes in the election laws

339. SHRIMATI RATAN KUMARI: SHRI S. KUMARAN: SHRI LAKSHMANA MAHAPATRO: SHRI BHOLA PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to bring some changes in the election laws; and

(b) if so,, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No change in the Election Laws is under consideration at present.

(b) Does not arise.